82, dated the 26th August, 1983, publishing the Payment of Arrears of Pen sion (Nomination) Rules, 1983, under section 16 of the Pensions Act, 1871. [Placed in Library. See No. LT-70131 83J

R^e various

II. A copy (in English and Hindi) of the Delhi Administration Notification No. 2149/Spl. Cell, dated the 22nd September, 1983, publishing the Regu-latiots for licensing and controlling places of Public Amusement (Other than cinemas) and Performance of Public Amusement (Amendment), 1983, under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-7189|83]

Central Industrial Security Force (Sixth and Seventh Amendments) Rules, 1983 Central Reserve Police Force (Second Amendment) Rules, 1983

Notifications of the Ministry of Home Affairs

SHRI NIHAR RANJAN LASKAR : Sir, I also beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
 - (i) G.S.R. No. 732, dated the 8A October, 1983, publishing the Central Industrial Security Force (Seventh Amendment) Rules, 1983.
 - (ii) G.S.R. No. 803, dated the 5th November, 1983, publishing the Central Industrial Security Force (Sixth Amendment) Rules, 1983. [Placed in Library. See No. LT-7014|83 for (i) and (ii)]
- II. A copy (in English and Hindi) of the Ministry of Home Affairs Noti fication G.S.R No. 631, dated the 27th August, 1983, publishing the Cen tral Reserve Police Force (Second Amendment) Rules, 1983. [Placed in Library. See No. LT-7188|83]
- III. A copy (in English and Hindi) of the Ministry of Home Affairs, Noti fication S.O. No. 815(E), dated the 16th November, 1983, under sub-sec tion (2) of section 2 of the Essential

Services Maintenance Act, 1981. [Placed in Library. *See* No. LT-7021J833

Accounts (1982-83) of the Central Board for the Prevention and Control of Water Pollution, New Delhi and related papers

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI DIGVIIAY SINH): Sir, I beg to lay on the Table, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974, a copy (in English and Hindi) of the Annual Accounts of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1982-83, iind the Auditors' Report thereon. [Placed in Library. See No. LT-7195[83]

LEAVE OF ABSENCE TO SHRI SAN-TOSH MITRA

MR. DEPUTY CHAIRMAN: I have to inform Members that the following letter has been received from Sbri Santosh Milra:

"I have not been keeping well from some time past. Doctors have advised me complete bed rest. Hence I will not be able to attend the 128th session of the Rajya Sabha. Please grant me leave of absence."

Is it the pleasure of the House that permission be granetd to Shri Mitra for remaining absent from all meetings of the House during the current Session? (No. /icv/. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

MR. DEPUTY CHAIRMAN: Now, we go on to the Calling Attention. (Interruptions) RE. VARIOUS SPECIAL MENTIONS

SHRI ARUNA ALADI *alias* V. ARUNACHALAM (Tamil Nadu). Sir, on a point of order. We are not having any official information about the talks held by Shri Parthasarthy. There is a Press report that the Prime Minister is going to have talks with President Jayawardene when he comes for the Commonwealth Conference. (Interruptions)

MR. DEPUTY CHAIRMAN: Please take your seat. It is the decorum of the

House that when one Member is speaking, others should not.... (Interruptions)

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SHRI ARUNA ALADI *alias* V. ARU-NACHALAM: The Lok Sabha has agreed to have a discussion on the recent talks of Shri Parthasarathy.

MR. DEPUTY CHAIRMAN: I have heard you.-

SHRI R. MOHANARANGAM (Tamil Nadu): Say, 'yes' or 'no'. The Prime Minister has herself sent Mr. Parthasarathy. (Interruptions)

MR. DEPUTY CHAIRMAN: Please take your seat. (Interruptions) Please listen to me. I am standing. Have that much courtesy in this House. Do not make it a 'bazar' every time and every day. (Interruptions) Kindly listen. I have already told you. I have the same sympa-they with this House. When I am standing, you cannot speak. Please know the conventions and rules of the House. If the Government has to make a statement in the other House, you must remember that it will have to be made here also. They cannot have two standards. When I receive the intimation, I will tell you.

SHRI ARUNA ALADI *alias* V. ARUNACHALAM: A discussion is taking place there. We want to have a discussion here. The Speaker has agreed to have a discussion.

MR. DEPUTY CHAIRMAN: When the statement comes, we will have the same thing. (*Interruptions*) Yes, Mr. Advani.

SHRI LAL K. ADVANI (Madhya Pradesh): Yesterday you assured the House that the matter of defections in Karnataka will be taken up. I wanted to draw your attention to the fact that if the form of the motion is that of electoral reforms, perhaps the Law Minister will reply to it. But If the focus is on defections it would be the Home Minister who replies. It will be crucial who replies on behalf of the Government. Therefore, we would like to know the form in which the matter is being taken up.

MR. DEPUTY CHAIRMAN: I have informed Mr. Manubhai Patel. I think he has told you. I think the hon. Home Minister can also be requested to be present to reply to the hon. Members.

श्री रामेश्वर सिंह (उत्तर प्रदेश) : मेरा प्वाइंट ग्राफ ग्राईर है।

श्री उपसमापित : इनका भी प्वाइंट श्राफ ग्राइंट सुन लीजिए। कहिए क्या प्वाइंट श्राफ ग्राइंट है। प्वाइंट ग्राफ श्राइंट के श्रलावा कोई बात उठाने नहीं दूंगा। श्राप कोई प्रोसीजर के बारे में पुछिए।

श्री रामेश्वर सिंह: यहां की कोई बात होगी उसको तो सुनेंगे। मेरा प्वाइंट ग्राफ ग्राडंर यह है कि ग्राल इंडिया रेडियो जो है वह ग्रापके द्वारा चलता है...

श्री उपसमापति : नहीं, मेरे द्वारा नहीं चलता । आप अनगेल बात करते हैं। (व्यवधान)

श्री रामेश्वर सिंह: ग्राप के द्वारा नहीं, सरकार के द्वारा चलता है। कल पांच घंटे यहां पर सम्पर्ण बहस हुई। सारे ग्रखबारों में इस बारे में छपा है। सारे देश के अखबारों में चर्बी कांड को लेकर चर्चा है। कल रेडियों पर परी तरह से सरकार की वकालत की गई ग्रीर हम लोगों को, सारे विरोधी पक्ष को खत्म किया गया । हम लोगों ने जितनी बातें उठाई उसको नहीं कहा गया। रेडियो में यह बताया गया कि विश्वनाथ प्रताप सिंह जी ने सारी बातों का जवाब दे दिया और कहा कि कहीं कोई मिलावट नहीं हैं। लेकिन सब जगह हम देख रहे हैं डालडा बंद है। मिल नहीं रहा है। (व्यवधान)

श्री जें के जैन (मध्य प्रदेश): रामेश्वर सिंह जो गलत बयानी कर रहे हैं। (व्यवधान) रेडियो पर ग्रापका नाम ग्राया था। (व्यवधान)

श्री उपसभापति: माननीय सदस्यों से श्राग्रह करूंगा कि जिनको मैंने स्पेशल मैंशन की इजाजत नहीं दी है वे सदस्य

[श्रो उपसभापति]

उस मैंटर को हाउस में न उठायें। मैं उसकी इजाजत नहीं दूंगा। जिस बात को इनकार कर दिया उसको सदन में उठाने की इजाजत नहीं दे सकता। (ध्यवधान)

 R_e , various

SHRI SURESH KALMADI (Maharashtra): Sir, I requested for a Special Mention....

MR. DEPUTY CHAIRMAN : Mr. Kalmadi will not go on record.

SHRI SURESH KALMADI:* (Interruptions)

SHRI A. G. KULKARNI (Maharashtra): May I draw your attention to an irritation being caused, particularly amongst the opposition Members. There is a feeling that whenever thSy give notices., they don't get an opportunity.

MR. DEPUTY CHAIRMAN: I think this impression is totally wrong. You can see how many Special Mentions have been allowed in the last two days. How can you say that thing?

SHRI A. G. KULKARNI: Decorum requires that you should allow me to complete after allowing me. You may not agree with me. You may overrule me. That is your right.

MR. DEPUTY CHAIRMAN: I just wanted to bring to your notice how many Special Mentions have been allowed during the last two days. We cannot have Special Mentions the whole day.

भी रामेश्वर सिंह: आल इंडिया रेडियो पर और टी॰वी॰ पर रोजइंदिरा गांधी और ं राजीव गांधी*

MR. DEPUTY CHAIRMAN: Don't take down Mr. Rameshwar Singh, I have not allowed him.

SHRI RAMESHWAR SINGH: *

MR. DEPUTY CHAIRMAN: Please take your seat. *(Interruptions)* Do not record anybody.

special mentions

SHRI RAMESHWAR SINGH:*

SHRI (MOLANA) ASRARUL HAQ (Rajasthan):*

MR. DEPUTY CHAIRMAN: Yes, Mr. Kulkarni,

SHRI A. C. KULKARNI: Sir, what 1 was submitting was that this is the feeling. You may not agree. I fully concede your right.

MR. DEPUTY CHAIRMAN: No question of feeling.

SHRI A. G. KULKARNI: But the feeling is that whatever is embarrassing to the Government, it is not being accepted. So, I would request you again in the interest of the healthy traditions of this House which have been established for the last 30 years. At no time the Chair was being asked like this. But this time, Sir, I do feel as a senior Member of this House, I would most humbly request you to please look into it. Whether the Government is embarrassed or not, it is none of the question of the Chair. It is our job to highlight the matters of public importance, whatever embarrassment the Government may suffer. I would request you again that kindly listen to me and agree to our request.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni.... {interruptions} Mr. Kal-madi, you can create a rumpus in the House. You can disturb the proceedings. Go on. But I will not allow. (Interruptions) Mr. Kulkanni, I think, you are hot guided by the facts. On the first day, out of nine Special Mentions, five belonged to the Opposition. Yesterday also, five belonged to the Opposition and four to this side. Mr. Kulkarni, you see. . (Interruptions) I am not sitting here as the Leader of the Opposition. I have to see how best I cap conduct the proceedings of the House. It is for you whether to raise embarrassing points or not.

^{*}Not recorded.

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I am not to sit as Opposition, I wiil, never agree that the Chair Should always create embarrassment to the Government. I don't think (hat is your intention. For two days you have made such scathing attacks on the Government and I have not stopped. How can you say that I have stopped? (Interruptions) He is saying that I am not allowing him. (Interruptions) You are a senior Member. I think, in age you may be more. But I am also a senior Member. (Interruptions)

SHRI A. G. KULKARNI: You have to concede that you have accepted five out of 25 from the Opposition. What is the percentage?

MR. DEPUTY CHAIRMAN: But the House is not a House of Special Mentions. We have to do business also. For the last two days we are discussing and only attacking the Government, and no business has been transacted. (Interruptions)

SHRI LAL K. ADVANI; Mr. Deputy Chairman, Sir, he did not make any comment on you. He merely expressed that there is a feeling that, perhaps, the choice of Special Mentions is on the basis as to how much embarrassment is being caused to the Government. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Advani, I have never anticipated this feeling from anybody. (Interruptions)

SHRI LAL K. ADVANI: 1 would plead with you that in the position that you are occupying, it is your duty to ensure that you are not only correct but you should also seem to be correct. Both the things are necessary.

MR. DEPUTY CHAIRMAN: Advani....

SHRI LAL K. ADVANI: I am not commenting, Sir, I would only say that hi these matters, humility is a good thing for all of us, for everyone of us.

MR. DEPUTY CHAIRMAN: I have never heard a word of appreciation from

this side. From morning till evening, everybody is attacking the Chair.

special mentions

SHRI LAL K. ADVANI; Please do not make these sweeping remarks.

MR. DEPUTY CHAIRMAN: You see the record. (Interruptions)

SHRI A. G. KULKARNI: This is unfair on your part. We have never been discourteous to you. It is quite unfair. You are not fair to the Opposition. (Interruptions)

श्री रामानन्द यादव (विहार) : उपसमापति महोदय, मेरा प्वाइंट आफ आडंर है। ...(व्यवधान)... आप बैठ जाइये, मझे बोलने की परमीशन मिलो है... (व्यवधान)... इतनी दर्गति हो गई तब भी नहीं सुधरे। रामेश्वर सिंह जी, इतनी दुर्गति होने पर भी ग्राप नहीं

उपसभापति महोदय, मझे अत्यन्त दुख है कि ग्रपोजीशन के लोग, विरष्ठ नेता जैसे हमारे ग्राडवाणी साहब हैं. जिनके प्रति मेरी हमारी श्रद्धा है, कुलकर्जी साहब है, में यह जानता हं कि ये क्या करते हैं, क्या नहीं करते हैं, क्या बोलते है, यह वे खद जानते हैं, हाउस जानता है, सी-नियर मेम्बर हैं यह भी बात है।

(व्यवधान)

SHRI A. G. KULKARNI: I am not at your mercy. I am not a chamcha of the ruling party. (Interruptions).

श्री रामानन्द यादव : उनकी बोली सून लीजिये, चमचा । ग्रापके मंह में बराबर इस तरह की मिठाई बंटती रहे। मिठाई, क्या-क्या यहं, कुछ समझ में नहीं ग्राता ।

उपसभापति महोदय, मैं यह कह रहा था कि सबसे ग्रधिक...

श्री रामेश्वर सिंह: रामानन्द जी थोडा संभल कर बोलिये।

श्री रामानन्द यादव : ...सवसे ग्रधिक स्पेशल मेंशन, सबसे ग्रधिक कालिंग ग्रटेंशन ग्रपोजीशन को मिलते हैं।

Re. various

श्री रामेश्वर सिंह : ग्रापको मिलते है।

श्री रामानन्द यादव: श्राप रिकार्ड उठाकर देख लीजिए। मैं अपोजीशन को चैलेंज करता हं कि सबसे अधिक समय ग्रपोजीशन को मिलता है, वे ग्रधिक समय का उपयोग करते हैं। हाउउ का जब कि संख्या हमारी ग्रधिक है, जो कि हमको करना चाहिए। उपसभापति महोदय, मेरा सुझाव है कि ग्राप पिछले दो सत्तों के ही कार्लिंग ग्रहेंशन देख लीजिए, स्पेशल मेंशन देख लीजिए, इन लोगों को अधिक समय मिला है और हम लोगों को कम मिला है।...(व्यवधान)... उस पर तर्रा यह है कि ये लोग आप पर रिमाक पास करते हैं। इस तरह का रिमार्क कुलकर्णी साहब पास करते हैं, वरिष्ठ नेता करते हैं और झुठे आरोप लगाते हैं चेयर पर। फिर उल्टा आपको कहते हैं कि ऐसा होना चाहिए, वैसे होना चाहिए। लेकिन मैं ग्राडवाणी जी से पंछना चाहता हं कि ग्रापके सदस्य किस भाषा का प्रयोग करते हैं, अपोजीशन के सदस्य किस भाषा का प्रयोग करते हैं क्या कभी भ्रापने इस पर विचार किया है भ्रौर उनको कहने की कोशिश की है कि इस तरह का व्यवहार मत कीजिए, इस तरह की भाषा का प्रयोग मत कीजिए। ग्रापने तो रिमार्क कस दिया चैयर पर । ग्राप एक सीनियर ग्रादमी हैं ग्रापको ग्रपने लोगों पर कन्टोल करना चाहिए। ... (ब्यवधान) ... उपसभापति महोदय, मझे यह कहना है कि रात-दिन, हम सब को याद है, किस तरह से ये लोग रेडियो का दरपयोग करते थे । यहं उनकी ग्रादत बनी हुई है। जनता रिजीम में

किस तरह से रेडियो का दूरपयोग होता था। लेकिन ग्रब रेडियो न ग्रापको देखता है और न हमको देखता है। रेडियो जो है वह वास्तविकता को देखता है ।

Special mentions

श्री उपसमापति : ठीक है । हो गया, श्रव श्राप समाप्त कीजिए। . . . (व्यवधान) . . .

श्री राजानस्य यादवः रेडियो बाज इतने अच्छे ढंग से काम कर रहा है... (व्यवधान)...

श्री शिव चन्द्र झा (बिहार) : प्वाइंट ग्रान ग्राइंग...(व्यवधान)...

श्री हरकिशन सिंह सुरजीत (पंजाब): डिप्टी चेयरमैन सर, ... (व्यवधान)...

श्री रामानन्द यादव : उपसभापति महोदयः मैं चाहता हं कि पिछले दो सत्नों का रिकार्ड याप हाउस को बता दीजिए कि कितना समय अयोजीशन को मिला ग्रीर कितना समय हम लोगों को मिला।

SHRI HARKISHAN SINGH SUR-JEET; Mr. Deputy Chairman, you are not fair to the Opposition. The issue was very simple....

MR. DEPUTY CHAIRMAN: Mr. Surject, I object to this word. You see what I have said and you see what Mr. Kulkarni has said and others have said. Don't just always blame. . .

SHRI HARKISHAN SINGH SUR-JEET: Some Members wanted to raise some matter. The issue was very simple that some Members wanted to raise some important issue* and you could not provide them because, according to you, the

special mentions

number was so large and all that. This matter could have been discussed with: leaders ef the Opposition. Sometime I have seen in this House some 12 motions and special mentions and when some important issues are there and the Members want to raise them on the floor of the House, all this controversy was not necessary, because you are also aware, when you were in the Opposition here, the whole House was conducted, and nobody should forget it also because even at that time we had kept some decorum of the House. In spite of all this, you see for days and days together. I remember, so many motions and other things were raised. You have to keep in mind not only the ruling party or the Opposition but the whole dignity of the House and see how we can proceed. And for th-issues raised and posed, Government has got lot of facilities to answer; they do answer; they get lot of time. Here, the question is, that Members wanted to raise some important question and they should be permitted to raise; it is a simple thing. And to say that we are against you and all that, is not correct. Nobody is against you. We are for the Chair and we want the Chair to protect the interests of the House.

Re. various

MR. DEPUTY CHAIRMAN: I would like to clarify. I have always done things in order to accommodate Members. I have allowed large number of special mentions; on the first day 3 or 4 Members were absent and only 9 were called. Yesterday also, 9 were there. If the hon. Members had discussed with me, I would have clarified the position. Mr. Kulkarni knows it, the whole Opposition is against me and the feeling is that I am protecting the Government.

SHRI A. G. KULKARNI: I never said that; I Said that the Opposition feels it; I have next said that. I said that the Opposition feels that whenever the Government is embarrassed, the special mention is avoided. That is my view.

MR. DEPUTY CHAIRMAN: If you come to my Chamber and discuss all these matters, I can show you how much time and how many Members I have al-

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHER-JEE); I would like to make one point. Sometimes it happens that even on the issues, on procedural matters, they express certain views. I think let us not make a wrong practice and everyday 15-20 minutes are spent on it. So far as special mentions and calling attention are concerned, I can assure the hon. House through you, so far as Government is concerned, always they react as per the prescribed rules of procedure. Therefore, there is no question of embarrassment to the Government. It would not be correct to say that Chair is deciding the admission of a particular subject according to the convenience inconvenience of the Government. Chair always decide on the merit of the issue as to which one should be admitted or should not be admitted. At the same time, one will have to keep in mind that if one day 50 special mention notices are given, all the 50 cannot be accommodated and the Chair is to apply its discretion. Chair has always done it. Sometimes hon. Members express their view about it; but 1 think it is enough.

SHRI MANUBHAI PATEL (Gujarat): if you remember, in the whole history of Rajya Sabba

SHRI A. G. KULKARNI: Would you agree with me if I bring Mr. Kalmadi's notice? For the last 4 days it is being repeated

SHRI PRANAB KUMAR MUKHER-JEE: It is not fair. I only yielded to Mr. Manubhai Patel and it is not expected of all ,3 or 4 of you to get up.

SHRI MANUBHAI PATEL: I was requesting the hon. Leader of the House; we respect him as he is (he Leader of the entire House

(.Interruptions)

He has allowed me. Why are you interrupting? It was at his intervention and at bis request-this has not happened in the

whole history of the Rajya Sabha-the impeachment motion was withdrawn. This was the feeling of the Opposition at that time. Today also, the entire Opposition feels like that. Thereafter, there have been cordial relations with the Chair. But today because ii has been said that, because Mr. Kulkarni has been elected leader etc., this has hurt the feelings.

Re. various

MR. DEPUTY CHAIRMAN: I have not said that.

SHRI MANUBHAI PATEL: You should at least realise that the Opposition has always been fair and has always been co-operative. It is the prerogative of the Opposition to put the maximum number of questions. If the Opposition Members study more, read more and put questions, it is not the fault of the Opposition. If the ruling party Members do not study and do not come prepared....

(Interruptions)

SHRI GHOUSE MOHIUDDIN SHE-IKH (Andhra Pradesh): Do not say that.

{Interruptions}

SHRI PRANAB KUMAR MUKHER-JEE: It is not my intention. . (Interruptions) If you would have just listened to me.. . I have never said. 1 have admitted, on record, and the Chair has also admitted that it is because of the cooperation between both the sides that we are able to transact the Business of the House. It is not that. I do not say that you should not raise any mater. But sometimes, these procedural matters are also being raised. My simple point is, let us not make it a point that every day we will discuss procedural matters. We should also discuss serious matters. If the hon. Members have anything, they can bring it to the notice of the Chair and it will be our endeavour to see that they are accommodated. Why I object to four or five persons standing and speaking at the same time is because of the fact that we cannot

follow. None of us can follow. But if one hon. Member gets up at one time and whoever is recognised by the Chair and is allowed makes his submission. I have no difficulty: I have no objection. As far as the Government is concerned, we are prepared to co-operate. And I have always recognised the fact that we have always received co-operation from the Opposition. But sometimes, a little bit of r.iioLiiubrstandng comes up. Let us not f.rry i! further. 1 think, enough is enough for today and let us transact the Business.

special mentions

(Interruptions)

SHRI SURESH KALMADI; In my Special Mention, what I have to say is that. . . .

MR. DEPUTY CHAIRMAN; Please do not mention trie subject.

SHRI SURESH KALMADI: All right. I will not mention the subject because you are saying so. But I do not know what crime I will be committing if I mention the subject. Anyway, having regard for you, I will not mention the subject. I had requested for a Special Mention on the 15th. You said 'No'. Again, I repeated it on the 16th, you said 'No sorry'. repeated the request for the Special Mention on the 17th, you have made a remark 'Sorry: please do not repeat it again'. Now, you do not want to mention the subject. It is not a controversial subject. It is just about the Commonwealth Prime Ministers' Conference. This is the only topic. You do not want me to mention You expunge the whole thing. this subject. After I spoke, you said 'Please do not record'. I would like (o know under what provisions of the Rules, you are asking the Reporters not to record? There is a rule, rule 261, which deals with this. It says expunction can be on the following terms, unparliamentary language and I have discussed this with the on. Chairman of the House. He has agreed with me. He said that he had warned you on many occasions not to do this particular thing. This is an insult to the House. You are throttling the House.

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There is no such procedure. I wanted to make a Special Mention on the question of expenses involved in connection with the Commonwealth Prime Ministers' Conference. I would like to make this Special Mention tomorrow and I would like to have a commitment from you. Otherwise, it will mean, you are shielding the Government. It is clear. You do not want that this mater should be discussed, the question of the expenses involved. Rs. 200 crores are being . . .

MR. DEPUTY CHAIRMAN: This will not go on record.

SHRT SURESH KALMADI:*

MR. DEPUTY CHAIRMAN: I have not allowed not record this. you the Special Mention. Therefore, I do not want to. encourage this practice that when I disallow a thing in the Chamber* the same thing is raised by some Member in the House. Then, the purpose, of disallowing is not there, you have not given me any your seat. I will not allow this portion of Mr. facts and figures in regard- to the allegation you are Jha to go on record. making in your statement. I do not know what are the facts. Therefore, I have not allowed. Please do not repat it. I have not allowed it.

श्री शिव चन्द्र झा: मेरा प्वाइंट ग्राफ बार्डर है। सदन के नेतान अभी कहा है कि यहां एर विषयों का निर्णय मेरिट पर किया जाता है और सरकार एम्बेरेसिंग सिच्एशन में न आये यह बात सामने नहीं रखी जाती है। मैं आप से पछना चाहता हं ग्रीर नेता से भी पंछना चाहता हं कि यदि कर्नाटक डिफेक्शन वाले मामले पर हम लोग वाक-ग्राउट नहीं करते तो क्या ग्राप कालिंग ग्रटेंशन या किसी रूप में उसे मानने के लिये तैयार थे ?

श्री उपसमापति : गलत बात कहते ž 1

श्री शिव चन्द्र झा: सुनिये। टेलो का प्रक्त हम लोग सामृहिक रूप से

*Not Recorded.

Public Importance नहीं उठाते तो क्या उसकी मेरिट के ग्राधार पर ग्राप डिस्कणन एलाउ करने जा रहेथे ? तो साफ है कि इम लोग कलेक्टिवली किसी बात को पिनपें,इंट करते हैं तब ग्राप को मेरिट मालम होती है. यदि इंडीबीजग्रली करते तो, हैं जैसा मैंने आज कहा...

to a matter of Urgent

श्रो उपसमापति : ठीक है, बैठिये ।

श्री शिव चन्द्र झाः मेरिट के ग्राधार MR. DEPUTY CHAIRMAN; Please do

SHRI SHIVA CHANDRA JHA:*

MR. DEPUTY CHAIRMAN: Please take

CALLING ATTENTION TO A MAT. TER 01 URGENT PUBLIC IMPOR-TANCE

The law and order situation in various parts of the country with special reference to recent bomb blasts and incidents of crime i_O Delhi

श्री सत्यपाल मलिक (उत्तर प्रदेश) : श्रीमन, देश के विभिन्न भागों, विशेष हुव से हाल में दिल्ली में बम विस्फोटों और ग्रपराध की बढ़ती हुई घटनाओं के संदर्भ में कानून और व्यवस्था की बिगडती हुई स्थिति तथा इस बारे में सरकार द्वारो की गयी कार्यवाही की श्रोर मैं मंदी का ध्यान दिलाता है।

E MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Sir, the overall law and order situation in the country has not shown any marked deterioration. There has not been